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Andhra Pradesh (Andhra Area) Agriculturists Relief (Amendment) Act, 1948

23 of 1948

[25 January 1949]

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Andhra Pradesh (Andhra Area) Agriculturists Relief (Amendment) Act, 1948

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An Act further to amend 2[the Andhra Pradesh (Andhra Area) Agriculturists' Relief Act, 1938.] Whereas it is expedient further to amend 2[the Andhra Pradesh (Andhra Area) Agriculturists' Relief Act, 1938], for the purposes hereinafter appearing; It is hereby enacted as follows: 1. For Statement of Objects and Reasons, See For St. George Gazette, dt. 30-9-1947, Pt. IV-A pp. 217-220. 2. Substituted for the original short title by Andhra Pradesh Act IX of 1961 first Scheduled.

1. Short Title :-

This Act may be called [the Andhra Pradesh (Andhra Area) Agriculturists Relief (Amendment) Act, 1948.]

2. Section 2 :-

Section 2 to 15 - Section 2 to 15

- 1[Amendments made by Sections 2-15 have been incorporated in Act IV of 1938.
- 1. Sees. 2-15 have been Incorporated in main Act.
- 3. Section 3 :-
- 4. Section 4 :-
- **5. Section 5**:-
- **6.** Section 6 :-
- **7.** Section 7 :-
- 8. Section 8 :-
- 9. Section 9 :-
- 10. Section 10 :-
- 11. Section 11 :-
- 12. Section 12 :-
- 13. Section 13 :-
- 14. Section 14 :-
- **15. Section 15**:-

16. Amendments To Have Retrospective Effect In Certain Cases:-

The amendments made by this Act shall apply to the following suits and proceedings, namely :-

- (i) all suits and proceedings instituted after the commencement of this Act;
- (ii) all suits and proceedings instituted before the commencement of this Act, in which no decree or order has been passed, or in which the decree or order passed has not become final, before such commencement;
- (iii) all suits and proceedings in which the decree or order passed has not been executed or satisfied in full before the commencement

of this Act;

Provided that no creditor shall be required to refund any sum which has been paid to or realized by him, before the commencement of this Act.